

TO BE PUBLISHED IN PART II, SECTION 3 (ii) OF THE GAZETTE OF INDIA

Government of India
Central Board of Direct Taxes

New Delhi, dated the 22nd Jan. 1982.

NOTIFICATION
(Income-tax)

No. 4430 (F.No. 261/1/82-ITJ): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of the Board's Notification No. 4331A (F.No. 261/23/81-ITJ) dated 23.11.81, the Central Board of Direct Taxes hereby directs that in the Schedule appended to the aforesaid notification dated 23.11.81, the entries under columns (2) and (3) against S.No. 6 and 20 shall be substituted by the following:-

SCHEDULE

1.	2.	3.
6. Appellate Assistant Commissioner of Income-tax, F-Range, Bombay.		1. B-I Ward. 2. B-II Ward. 3. Vacant Circle-II.
20. Appellate Assistant Commissioner of Income-tax, T-Range, Bombay.		1. Foreign Section 2. Assessment Circle-V. 3. Assessment Circle-VA. 4. Com. Circle - V. 5. B-III Ward.

2. This Notification shall have effect from 19.1.1982.

(Ajai Singh)
Under Secretary,
Central Board of Direct Taxes.

Copy to:

1. The C.I.T., Bombay City-I, Bombay.
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.
3. The Registrar, I.T. Appellate Tribunal, Bombay.
4. The A.D.I. (R.S.M.) Bulletin, New Delhi.
5. Ad. VI Section/C.D. Section.

(AJAI SINGH)
Under Secretary,
Central Board of Direct Taxes.

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